GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION
No.10/2015-Central Excise

New Delhi, the 1st March, 2015.

G.S.R. (E).- In exercise of the powers conferred by section 111 of the Finance (No.2) Act, 1998 (21 of 1998), read with section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts motor spirit commonly known as petrol, falling under heading 2710 of the First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), from so much of the additional duty of excise leviable thereon under section 111 read with the Second Schedule to the said Finance (No.2) Act, 1998, as is in excess of the amount calculated at the rate of rupees six per litre.

[F.No. 334/5/2015-TRU]

(Pramod Kumar)
Under Secretary to the Government of India